

**PROF. MADHU DANDAVATE :**  
Is the Parliament House free from it ?

**Probe into illegal entry of Kuwaitis at  
Trivandrum Airport**

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\*288. **SHRI C. JANGA REDDY :**  
**DR. A. K. PATEL :**

Will the Minister of HOME AFFAIRS  
be pleased to state :

(a) the findings of the inquiry into  
the illegal entry of the two Kuwaiti  
nationals at the Trivandrum Airport;

(b) what were the past activities of  
the two Kuwaitis due to which their entry  
into India had been banned;

(c) whether they are high office—bearers  
of the 'World Muslim Minority Commu-  
nity'; and

(d) whether the said 'World Muslim  
Minority Community' has any branch in  
India ?

**THE MINISTER OF STATE IN THE  
DEPARTMENT OF INTERNAL SECUR-  
ITY (SHRI ARUN NEHRU) :** (a)  
The findings of the inquiry are awaited  
from the Government of Kerala.

(b) The Kuwaiti nationals were placed  
on 'Prior Approval Category' because of  
their undesirable activities.

(c) According to available informa-  
tion Shri Al Sayed Yusaf Sayed Hashim  
Al Refai is the President of World Muslim  
Minority Commission and Shri Shaikh  
Anwar S. Yaqub Al Refai is his assis-  
tant.

(d) The Government are not  
aware of the existence of any such Branch  
in India.

[*Translation*]

**SHRI C. JANGA REDDY :** Mr.  
Speaker, Sir, the persons who had come

from Kuwait continue to stay here al-  
though it is now more than six months  
since they came to India. In spite of the  
fact that the Chief Minister of Kerala  
was summoned here and reprimanded, he  
has not submitted the report of inquiry so  
far. I would like to know from the hon.  
Minister why they are not being jailed  
after holding a C.B.I. inquiry against  
them ?

[*English*]

**SHRI ARUN NEHRU :** As I have  
already said, we are awaiting a report  
from the Kerala Chief Minister. We have  
indicated to him.....

**SHRI C. JANGA REDDY :** Why ?

**SHRI ARUN NEHRU :** If he is not  
willing to listen to us ? What can I do ?  
Please listen to me what I am saying. We  
have already said in the House that this  
is a very serious matter and we view it in  
a very serious manner. We have told the  
Chief Minister of Kerala that we must  
have the report urgently so that we can  
take further action in the matter.

[*Translation*]

**SHRI C. JANGA REDDY :** Mr.  
Speaker, Sir, my simple question is that  
when the report of inquiry has not been  
received from the Kerala Government,  
why a C.B.I. inquiry is not being ordered ?  
The Chief Minister of Kerala needs their  
help to stay in power and that is why he  
is not expelling them. I would like to  
know from the hon. Minister why a C.B.I.  
inquiry is not being ordered ?

[*English*]

**SHRI ARUN NEHRU :** I don't  
think we should attribute motives to any  
one. There is no necessity of mention-  
ing either Chief Minister or anybody else.  
We will investigate the case and suitable  
action will be taken. Why do you people  
want to take political capital out of it ?

[*Translation*]

**SHRI C. JANGA REDDY :** Mr.  
Speaker, Sir, I want my question to be

replied to. No inquiry has so far been ordered against them.....

*(Interruptions)...*

MR. SPEAKER : You have asked the supplementary twice and both the times, the question was the same.

SHRI C. JANGA REDDY : I might have risen twice, but the question was one only...*(Interruptions)*

MR. SPEAKER : You put the question.

SHRI C. JANGA REDDY : In reply to part (b) of my question, the hon. Minister has stated that they cannot enter India without permission.

*[English]*

“The Kuwaiti nationals were placed on ‘Prior Approval Category’ because of their undesirable activities”.

*{Translation}*

How did they manage to enter India without approval and who are the people in India who helped them? Also please tell their whereabouts at present?

*[English]*

SHRI ARUN NEHRU : Sir, as I have stated earlier, they are on the ‘Prior Approval category’ which means that if they have to come, they have to take the permission of the Ministry of Home Affairs. In this case it was not done, and they were given landing permit at the Trivandrum airport. Three people were suspended for doing that. There were very clear instructions from us that these people are not to be allowed in; they are not in the banned category, but they are in the Prior Approval category which means that they must take the permission. That was not done. Three people have been suspended and an inquiry has been instituted.

SHRI C. JANGA REDDY : Still they are in India.

MR. SPEAKER : That is all right now. Dr. A. K. Patel.

SHRI ARUN NEHRU : He is saying that they are in India. If he can give us their addresses we will take action.

SHRI C. JANGA REDDY : Are you going to appoint us as intelligence officers of your Department, Sir?

DR. A. K. PATEL : It has been said that for the last six months the enquiry has been going on but it has not yet been completed by the Kerala Government. Is it a fact that some politicians from Kerala are associated with these people and that is why they are hindering the inquiry?

SHRI A. CHARLES : No. Why?

SHRI T. BASHEER : No, no.

SHRI MULLAPALLY RAMACHANDRAN : No, no.

*(Interruptions)*

DR. A. K. PATEL : I would like to know whether they are still stopped from entering into India or not. This is a very serious matter. Will the Central Government take the help of the C.B.I. to conduct inquiry?

*(Interruptions)*

SHRI ARUN NEHRU : I think this is the same question which was asked, which I have answered. If he wants to make a political point this is not the forum.

SHRI SURESH KURUP : I am sorry to say that the answer to this question is contrary to the assurance the Minister himself had given in this House on March 19, while participating in the debate on Charles Sobhraj's escape from the jail. An hon. Member, Shri K. P. Unnikrishnan had raised the same issue and intervening in the debate Mr. Arun Nehru himself had said, I am quoting, from the debate.

MR. SPEAKER : He has not resiled from that.

SHRI SURESH KURUP : One moment, I am just reading.

“We have seen.....”

*(Interruptions)*

“We are investigating into it, we will revert to the matter...”

He had satisfied the House that an inquiry.....

*(Interruptions)*

SHRI A. CHARLES : What is the point made by Shri Kurup ?

SHRI ARUN NEHRU I will answer.

PROF. MADHU DANDAVATE : He is not referring to you.

SHRI SURESH KURUP : He has given a clear cut assurance that the Central Government .....

*(Interruptions)*

MR. SPEAKER : No, he never said that.

SHRI SURESH KURUP : That is what I understood.

MR. SPEAKER : If you have understood something else .....

*(Interruptions)*

MR. SPEAKER : He did not say that.

SHRI SURESH KURUP : What I understood is, “We are investigating” means the Union Government are investigating.

MR. SPEAKER : No.

Mr. Charles, why are you getting up all the time ? The Minister is quite competent to reply.

SHRI S. JAIPAL REDDY : Were they all a party to the matter ?

SHRI SURESH KURUP : Then, this order including “Prior Approval Category” was issued by the Central Government, and this order, this very order is violated by the Kerala Government. And it has already been reported and the Government themselves have admitted that two Ministers of the Kerala Government were involved.

SHRI A. CHARLES : No.

SHRI SURESH KURUP : So my specific question is : Why is the Government awaiting an enquiry by the culprits themselves ?

MR. SPEAKER : They are not culprits.

SHRI SURESH KURUP : They have violated the very order of the Union Government .....

*(Interruptions)*

PROF. MADHU DANDAVATE : They were non-Congress (I) Ministers from the coalition.

MR. SPEAKER ; Please ask the question.

SHRI SURESH KURUP : My specific question is regarding the seriousness of the matter and as assured by him in this very House. Will the Central Government order an independent Central Government enquiry into the whole affair and what is the opinion of the Government ?

SHRI ARUN NEHRU : We are going round and round about this question. As I have said earlier: we view this as a very serious lapse. I would not say that the Kerala Government is involved. If three people at the airport give a landing permit, that does not mean that the whole Government is behind it. So, I do not think it is a very accurate statement.

SHRI BASUDEB ACHARIA : Then

why have they violated the instructions given by the Minister ?

SHRI ARUN NEHRU : There are many instructions which are given by the Centre and which are not necessarily followed by all the States. That does not mean that you involve all the State Governments into it... (*Interruptions*)

SHRI BASUDEB ACHARIA : Why have they violated the instructions ?

SHRI ARUN NEHRU : We can't give a lot of instructions to a lot of State Governments. But if at the official level somebody makes a... (*Interruptions*) As I said, this is a serious matter. When we get the report, serious action will be taken. Three people have already been suspended... (*Interruptions*)

SHRI S. JAIPAL REDDY : How long ?

SHRI ARUN NEHRU : We would like to report at the earliest. We have already written to the Chief Minister.

SHRI VAKKOM PURUSHOTHAMAN : As the Minister has rightly stated, this incident had happened without the knowledge of the Ministers or the Kerala Government. The concerned officers at the airport were suspended by the Government. Is the Government aware (*Interruptions*)

SHRI BASUDEB ACHARIA : He can put the question but he cannot answer on behalf of the Government.

Mr. SPEAKER : Please take your seat. I do not agree with you.

PROF. MADHU DANDVATE : He is on the panel of Chairmen. He could make those observations when he is in the Chair,

MR. SPEAKER : He is putting the question from the floor of the House.

SHRI VAKKOM PURUSHOTHAMAN : Also, is the Government aware that such a type of incident had happened when the Marxist Chief Minister, Mr. Nayanar, was there ?

SHRI ARUN NEHRU : Am I to reply to that ?

MR. SPEAKER : I do not think so.

**Explosion in Talcher Heavy Water Plant**

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\*289. SHRI SUBHASH YADAV :

SHRI DHARAM PAL SINGH MALIK :

Will the PRIME MINISTER be pleased to State :

(a) the number of explosions in the Talcher Heavy Water Plant during the last two years;

(b) the estimated loss as a result thereof; and

(c) the steps being taken to avoid recurrence of explosions ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY & IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Explosion followed by fire which took place on April 29, 1986, at the Talcher Heavy Water Plant is the only incident of its type during the last two years. A minor incident of ignition of hydrogen took place on September 1, 1985 when the plant was under maintenance and depressurized tower was being opened.

(b) The loss is estimated at about Rs. 40 lakhs.

(c) More rigorous procedures for testing before and after maintenance have been prescribed to be followed meticulously and are being updated in order to